

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.296 of 2015 & IA Nos.477 of 2015 and 478 of 2015,  
IA Nos. 473 of 2015 and 474 of 2015 in DFR No. 2430 of 2015,  
IA No. 475 of 2015 in DFR No. 2377 of 2015 and  
Appeal No.21 of 2016 & IA No. 244 of 2016**

Dated : 18<sup>th</sup> October, 2016

In the matter of:

**A.No.296 of 2015 & IA Nos.477 of 2015 and 478 of 2015,**

**Reliance Infrastructure Ltd. ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant :  
Counsel for the Respondent(s) :

**IA Nos. 473 of 2015 and 474 of 2015 in DFR No. 2430 of 2015**

**Kamlesh Lalji Gaglani ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant :  
Counsel for the Respondent(s) :

**IA No. 475 of 2015 in DFR No. 2377 of 2015**

**Harishchandra Yaswant Govalkar ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant :  
Counsel for the Respondent(s) :

**Appeal No.21 of 2016 & IA No. 244 of 2016**

**Municipal Corporation of Greater Mumbai ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant :  
Counsel for the Respondent(s) :

**ORDER**

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **10<sup>th</sup> January, 2017.**

***Court Master***

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